

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI
PRINCIPAL BENCH, COURT NO. 3**

SERVICE TAX APPEAL NO. 50280 OF 2019

[Arising out of Order-in-Appeal No. BHO-EXCUS-001-APP-197-18-19 dated 30.08.2018 passed by the Commissioner (Appeals), Central Excise & CGST, Bhopal]

VERACITY ENTERPRISES

Appellant

Vs.

**COMMISSIONER OF CGST & CENTRAL
EXCISE-BHOPAL**

Respondent

Appearance:

Present for the Appellant : None

Present for the Respondent: Shri Rajeev Kapoor, Authorised Representative

CORAM:

HON'BLE Ms.BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

Date of Hearing /Decision : **12/04/2024**

FINAL ORDER No. 55524 /2024

BINU TAMTA

It has been pointed out that the matter has been settled under the **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019** and necessary documents have placed on record. The appeal is accordingly, dismissed as withdrawn.

**(BINU TAMTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R. PRIYA)
MEMBER(TECHNICAL)**